

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 28th day of November 2000.

Original Application no. 1044 of 1998.

Hon'ble Mr. S. Dayal, Administrative Member

1. Smt. Kamlesh, W/o late Shri Barey Lal,  
R/o of Hassai, Gwaltoli, Jhansi.
2. Lalta Prasad, S/o late Shri Barey Lal,  
R/o Hassari, Gwaltoli, Jhansi.

...Applicant

C/A Shri R.K. Nigam

Versus

1. Union of India through Secretary Defence, Ministry  
of Defence, New Delhi.
2. Headquarters, Chief Engineer, Jabalpur Zone,  
Bhagat Marg, Post Box no. 84, Jabalpur.
3. Garrison Engineer, MES, Contonment Sadar Bazar,  
Jhansi.

... Respondents

C/Rs Km. Sadhana Srivastava

O R D E R (Oral)

Hon'ble Mr. S. Dayal, Member-A.

This OA has been filed for direction to the respondents to consider the candidature of the applicant no. 2 for his appointment to Group 'D' post under dying in harness rules.

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2. The applicants have mentioned that Shri Barey Lal working as mate in Group 'D' category died in harness on 10.10.89 living behind his widow two unemployed sons and a married daughter. The applicant claims indigence and seeks compassionate appointment on that ground.

Applicant no. 1 claims to have made applications for appointment on compassionate ground on 26.09.97, 3.5.98 and 14.6.98 respectively and claims that no reply was received by her.

3. Heard learned counsel for the parties and perused the record.

4. Learned counsel for the respondents has mentioned that the so called applications for compassionate appointment of applicant no..2 stated to have been made by applicant no. 1 were not received by the respondents. Therefore, no inquiry has been made regarding the condition of the family and its liability for getting compassionate appointment for one of its members.

5. Since the application is said to have been made by the applicant <sup>and</sup> were not received by the respondents, the applicant is allowed 4 weeks time to file application alongwith copy of this order and the respondents are directed to consider the same within a period of 3 months from the date of receipt of copy of representation and pass appropriate order on the same.

6. No order as to costs.

  
Member-A

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